

Absorption

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 80/92
~~TAX NOX~~

DATE OF DECISION 24.3.1992

Shri Jitendra Amarsinh Parmar _____ Petitioner

Mr. B.B. Gogia _____ Advocate for the Petitioner(s)

Versus

Union of India & Ors. _____ Respondent

Mr. R.M. Vin _____ Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr. R. Venkatesan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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... Applicant

Vs.

1. Union of India,
Through:
General Manager,
Western Railway,
Churchgate,
Bombay- 400 020

2. Divisional Railway Manager,
Western Railway Manager,
Bhavnagar Division,
Bhavnagar, ... Respondents

Mr. B.B. Gogia : Learned advocate for the applicant
is present.
Mr. R.M. Vin : Learned advocate for the respondents
is present.

O R A L J U D G M E N T

O.A. No. 80 of 1992

Date: 24.3.1992

Per: Hon'ble Mr. R.C. Bhatt

Member (J)

Heard learned advocate Mr. B.B. Gogia for the applicant and Mr. R.M. Vin waives notice and appear for respondents.

2. The main grievance of the applicant is that even though he had made representation Annexure A/2 on 20th March, 1987 to the respondents No. 2 and another

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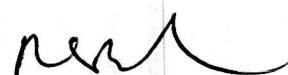
(X)

representation Annexure A/6 also to respondent No. 2 on 5th April, 1990 to consider his case as Ex-casual labour working prior to 1981, no reply is given by the respondents. Mr. Gogia learned advocate for the applicant submitted that, there are Railway instructions. on the point of putting the name of Ex- casual labour in five casual labour Register. The applicant has produced the instructions of the Railway at Annexure A/7. Learned advocate Mr. B.B. Gogia for the applicant, therefore, submits that the respondents should at least give reply to his representation. Mr. R.M. Vin learned advocate for the respondents submits that the notification was published to file the form by the ex- casual labour who were working prior to 1981 and it appears that the applicant must not have complied with those instructions. Mr. Gogia learned advocate for the applicant submits that there is no response to application of the applicant. It is therefore, necessary to direct the respondent No. 2 to give reply to the representations made by the applicant vide Annexure A/2 and A/6 referred to above within six weeks from the receipt of this order. The applicant at liberty to approach this Tribunal if he feels aggrieved by the reply

of the respondents and if according to the Administrative
Tribunals Act, 1985, he is entitled to approach this
Tribunal. The application is disposed of with above
direction to the respondents.


(R. Venkatesan)

Member (A)


(R.C. Bhatt)

Member (J)

*Kaushik